

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS	
1.	Name of corporate debtor INFLUX MART LIMITED
2.	Date of incorporation of corporate debtor 04/02/2004
3.	Authority under which corporate debtor is incorporated / registered RoC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51909PN2004PLC018861
5.	Address of the registered office and principal office (if any) of corporate debtor CITY SURVEY NO.47/9B, F.P. NO. 70/9, NEAR ABHINAV HIGH SCHOOL, OFF. LAW COLLEGE ROAD, ERANDAWANE PUNE MH 411004 IN
6.	Insolvency commencement date in respect of corporate debtor 29/03/2023
7.	Estimated date of closure of insolvency resolution process 25/09/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Udaykumar Bhaskar Bhat IBBI/IPA-001/IP/P-01425/2018-2019/12234
9.	Address and e-mail of the interim resolution professional, as registered with the Board B-304, Goldville, Dange Chowk, Aundh-Ravet Road, Thergaon Pune-411033  Udaybhat2805@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional B-304, Goldville, Dange Chowk, Aundh-Ravet Road, Thergaon Pune-411033  cirp.influxmart@gmail.com
11.	Last date for submission of claims 13/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) No Information available about such Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Influx Mart Limited on 29/03/2023.

*(Handwritten Signature)*



The creditors of M/s. Influx Mart Limited, are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: UDAYKUMAR BHASKAR BHAT  
Date and Place: 30.03.2023 PUNE

